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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CRL.M.C. 3421/2023

SARNALA SREEDHAR ALIAS
SARNALA SHREEDHAR

..... Petitioner

Through: Mr.Mukesh Gupta and Mr.Raghav
Gupta, Advocates.

versus

STATE OF NCT OF DELHI THROUGH SHO
POLICE STATION CRIME BRANCH & ANR. Respondents

Through: Mr.Ritesh Kumar Bahri, APP for the
State.
SI Ravinder, WR-II Crime Branch,
Dwarka.
Mr.Arjun Syal, Advocate for the
complainant.

+ CRL.M.C. 3466/2023 & CRL.M.A. 13032/2023 (Stay)

SARANALA SREEDHAR @
SARNALA SHREEDHAR & ORS.

..... Petitioner

Through: Mr.Mukesh Gupta and Mr.Raghav
Gupta, Advocates.

versus

STATE OF NCT OF DELHI & ANR. Respondents

Through: Mr.Ritesh Kumar Bahri, APP for the
State.
Insp. Kamal Kohli, PS EOW.
Mr.Arjun Syal, Advocate for the
complainant.

+ W.P.(CRL) 1482/2023

RAJNISH HANDA

..... Petitioner



Through: Mr.Saket Sikri, Mr.Amit Chadha and
Ms. Mehaak Jaggi, Advocates.

versus

STATE NCT OF DELHI & ANR. Respondents
Through: Ms.Rupali Bandhopadhyia, ASC (Crl.)
for the State with Mr.Akshay Kumar
and Mr.Abhijeet Kumar, Advocates.
Insp. Kamal Kohli, PS EOW.
Mr.Arjun Syal, Advocate for the
complainant.

CORAM:
HON'BLE MR. JUSTICE AMIT BANSAL

ORDER
14.09.2023

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CRL.M.C. 3421/2023

1. Status report is stated to have been filed. However, the same is not record. Let the same be placed on record.
2. List on 22nd November, 2023.
3. Interim orders to continue.

CRL.M.C. 3466/2023 & W.P.(CRL) 1482/2023

4. Further time is sought to place the updated status report on record. Let the same be filed within two weeks.
5. Learned APP and ASC appearing on behalf of State submit that the investigations are still going on. The respondents are directed to conclude the investigation in an expeditious manner.
6. List on 22nd November, 2023.
7. Interim orders to continue.

AMIT BANSAL, J.

SEPTEMBER 14, 2023

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